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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 28th OF JULY, 2025

MISC. CRIMINAL CASE No. 4646 of 2025

SMT. POOJA

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Avinash Sirpurkar Senior Advocate, with Shri Harshit Julaniya, Advocate for the applicant.

Shri Virendra Khadav -GA appearing on behalf of the Advocate General.

Shri Nilesh Dave, Advocate for the respondent/objector.

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023/ Section 439 of Cr.P.C., as she is implicated in connection with Crime No.119/2024 registered at Police Station Dwarkapuri, District Indore (MP) for offence punishable under Sections 302, 201, 120-B and 34 of IPC. The applicant has been in custody since 17/2/2024.
- 3] The allegation against the applicant is of involvement in the murder of her husband, Roop Singh Rathore.
- 4] Counsel for the applicant has submitted that it is a case of circumstantial evidence, as it is alleged that the applicant was having an illicit relationship with the nephew of her husband. It is further submitted that the material witness Kailash (PW-2) has been examined in the trial Court , and there are material omissions and contradictions in his statement, and only seven witnesses have been examined, and five more witnesses are still to be examined. It is further submitted that the applicant is

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lodged in jail since 17.2.2024 and the final conclusion of the trial will take a sufficient long time, thus, it is prayed that the application be allowed.

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- 5] Counsel for the respondent/State, as also counsel for the objector, have opposed the prayer and it is submitted that no case for grant of bail is made out as the applicant was clearly involved in the aforesaid case of murder of her husband as per the documents available in the case diary including the spot inspection memo wherein blood has been found in the house of the applicant.
- 6] Having considered the rival submissions and on perusal of the case diary, this Court finds that in the spot inspection memo the police has found blood spattering marks through UV light source and from the various house hold articles also blood marks have been obtained and other incriminating material have also been seized, including the whatapp chat between the applicant and the other co-accused Shubham, in such circumstances, no case for grant of bail is made out.
 - 7] Accordingly, the MCRC stands dismissed.

(SUBODH ABHYANKAR) JUDGE

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